

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1719  
ANSWERED ON:04.08.2010  
INDO-CANADA NUCLEAR DEAL  
Botcha Lakshmi Smt. Jhansi

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) the modalities of Indo-Canada Nuclear deal;
- (b) the similarities and dissimilarities between Indo-US deal and Indo-Canada deal;
- (c) whether the deal will have any bearings upon the existing India's nuclear power programme; and
- (d) if so, the details thereof and the Government's stand on ramifications of nuclear liability Bill?

**Answer**

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA)

(a) to (d) India and Canada signed an Agreement for Cooperation in Peaceful Uses of Nuclear Energy on 27 June 2010 in Toronto. The Agreement is required to be ratified by the two countries before it enters into force. Each of India's bilateral agreements on civil nuclear cooperation including with the US and Canada stand on its own merits. The Agreement with Canada provides for civil nuclear cooperation, including in nuclear power generation, nuclear fuel cycle, nuclear safety, nuclear waste management and nuclear energy applications in the fields of agriculture, health care, industry and environment. The Civil Liability for Nuclear Damage Bill 2010 is currently under the consideration of Parliament.